

Court-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 175 of 2014 &
Appeal No. 180 of 2014 & IA-292 of 2014
&
Appeal No. 180 of 2014 &
IA-292 of 2014

Dated : 17th September, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Appeal No. 175 of 2014

NTPC Ltd.

.... Appellant (s)

Versus

Central Electricity Regulatory Commission & Ors. ...Respondent (s)

Counsel for the Appellant(s): Mr. M. G. Ramachandran
Ms. Poorva Sahegal
Counsel for the Respondent(s): Mr. Rajkumar Mehta
Ms. Ishita for R.2
Mr. K.S. Dhingra for R.1

Appeal No. 180 of 2014 &
IA-292 of 2014

GRIDCO Ltd.
Versus

.... Appellant(s)

NTPC Ltd. & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. R.K. Mehta
Ms. Ishita Das Gupta
Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Ms. Swagatika Sahoo
Ms. Poorva Sahegal for R.1
Mr. K.S. Dhingra for R.2

ORDER

The learned counsel for the Respondents seek some time to file the reply. Accordingly, they are directed to file the same after serving copy on the other side.

Post these matters on **01.10.2014** before Court II.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/js